

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-50/1997/3188/A

From :- Shri Kaushik Kumar Sharma,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Smti. A. Deka,
Principal Judge, Family Court,
Barpeta.

Dated Guwahati, the 19th June, 2019.

Sub:- Earned leave with station leave permission.

Ref:- Your letter No. F.C.(B)/2019/446 dtd. 15.06.2019

Madam,

With reference to the above, I am directed to inform you that, your prayer for commuted leave for 6 (six) days w.e.f. 22.06.2019 to 30.06.2019 (prefixing 22.06.2019 & 23.06.2019 being 4th Saturday & Sunday and suffixing 30.06.2019 being Sunday respectively), along with station leave permission from the evening of 21.06.2019 till the morning of 01.07.2019, has been granted/rejected. Further, you are allowed to hand over charge to the Counsellor, Family Court, Barpeta before proceeding on leave.

Yours faithfully,

sd/-

3190 **JT. REGISTRAR (VIGILANCE)**

Memo NO.HC.VII-50/1997/3189-A, dated 19.06.19

Copy to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information. Copy of duly filled in leave application in the prescribed format in respect of the concerned officer is enclosed herewith for necessary action from your end.

2. The Systems Analyst, Gauhati High Court.


JT. REGISTRAR (VIGILANCE)

sd/-